

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad, this the 6th day of september, 2002.

Original Application No. 974 of 2002.

Hon'ble Mr. Justice R.R.K.Trivedi, Vice Chairman

Hon'ble Maj. Gen. K.K.Srivastava, Member(A)

Ved prakash Mishra, aged about years,

son of Shri R.S.Mishra, Resident of Mohalla

Bhikpur, Bindki, Fatehpur.

.....Applicant.

counsel for the applicant: Shri V.K.Dwivedi.

Versus

1. The Union of India through Secretary
Rail Mantralaya, New Delhi.

2. The Director General (Estt. I and II) R.D.S.O.
Ministry of Railways Manak Nagar,
Lucknow 226001.

3. Chairman, Railway Recruitment Board,
Gorakhpur,

.....Respondents.

counsel for the respondents: Shri K.P.Singh.

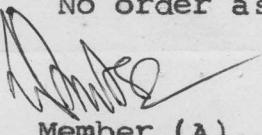
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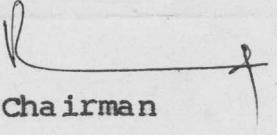
By Hon'ble Mr. Justice R.R.K.Trivedi, Vice Chairman.

By this OA under section 19 of Administrative ~~Tribunal~~ Act, applicant has challenged the order dated 26-04-02 filed as Annexure 19 by which claim of applicant to be appointed on basis of selection held in 1974 has been rejected.

In the impugned order it has been stated that selection in 1974 was done on account of the anticipated vacancies in Psycho Technical Cell but ^{↑ of 4} ~~for~~ re-organisation of the Psycho Technical Cell was not approved by the Government, therefore, appointment could not be made. It has also been stated that the life of panel continues only for two years. Other reasons have also been mentioned on account of which the claim of the applicant could not be accepted.

More than 28 years have passed in the circumstances
we do not find a fit case for interference. The order
does not suffer from any error of law. The OA is ~~dis~~^{re} dismissed.
No order as to costs.


Member (A)


Vice Chairman

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